

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 216 – IA(Co. Act)/40(AHM)2024

In

CP/3(AHM)2023

Proceedings under Section 271-272 of Co. Act, 2013

IN THE MATTER OF:

Gujarat Industrial Infrastructure Projects Ltd

.....Applicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Mily Ghoshal, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed by the applicant / liquidator under Section 281 of the Companies Act, 2013 to take on record the report prepared by the Company liquidator appointed by this Tribunal under Section 281 of the Companies Act, 2013 with a following prayer:-

- a. *The Hon'ble tribunal may be pleased to take on record the report filed by the applicant in compliance u/s 281 (1) of the Companies Act, 2013.*
- b. *The Hon'ble tribunal may be pleased to fix a time limit for the completion of the entire proceedings in accordance with Section 232(1);*
- c. *The Hon'ble tribunal may be pleased to pass such necessary directions in accordance with Section 282;*
- d. *Any other relief as deemed fit by this Hon'ble Tribunal.*

We have heard the learned Counsel for the applicant and perused the record. We hereby take on record the report filed by the applicant / liquidator in compliance of Section 281 (1) of the Companies Act.

Further, period of three months is fixed for completion of liquidation process in terms of Section 282 of Companies Act, 2013 and direct the applicant/liquidator to complete the liquidation process and file the report.

Accordingly, **IA(Co. Act)/40(AHM)2024** is hereby disposed of.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)